

THE CENSUS (AMENDMENT) ACT, 1959

No. 22 OF 1959

[19th May, 1959]

An Act further to amend the Census Act, 1948.

BE it enacted by Parliament in the Tenth Year of the Republic of India as follows:—

1. This Act may be called the Census (Amendment) Act, 1959. Short title.
- 37 of 1948. 2. In sub-section (2) of section 1 of the Census Act, 1948 (herein-
after referred to as the principal Act), the words “except the State
of Jammu and Kashmir” shall be omitted. Amendment
of section 1.
3. After section 1 of the principal Act, the following section shall
be inserted, namely:— Insertion of
new sec-
tion 2.
- 45 of 1860.
1 of 1872. “2. Any reference in this Act to the Indian Penal Code or
the Indian Evidence Act, 1872, shall, in relation to the State of
Jammu and Kashmir, be construed as a reference to the
corresponding enactment in force in that State.” Rule of
construction
respecting
enactments
not extend-
ing to
Jammu and
Kashmir.